

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 1287 of 2012

*(Arising out of Order-in-Appeal No. JMJ/23/2012 dated
15.02.2012 passed by the Commissioner of Central
Excise and Service Tax (Appeals) Bangalore.)*

M/s. Volvo India Private Limited,

Yalachahalli, Tavarekere Post,
Hoskote,
Bangalore – 562 122.

Appellant(s)

Versus

**Additional Commissioner of
Central Excise & Service Tax,**

Large Tax Payers Unit,
JSS Tower, 100 Feet Ring Road,
Banshankari Ring Road-III Stage,
Bangalore – 560 085.

Respondent(s)

Appearance:

Mr. Ravi Raghavan, Advocate

For the Appellant

Mr. M.A. Jithendra, Assistant
Commissioner (AR)

For the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE MRS. R. BHAGYA DEVI, MEMBER (TECHNICAL)

Final Order No. 20118 /2024

Date of Hearing: 27/02/2024

Date of Decision: 27/02/2024

Per : D.M. MISRA

Learned counsel for the appellant submits that the appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate,

the present appeal is dismissed as deemed to have been withdrawn.

(Order dictated and pronounced in Open Court.)

(D.M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

Raja/TK